HIGH COURT OF ORISSA: CUTTACK

Advertisement No. 05 of 2022

- 1. Applications in prescribed format are invited from eligible candidates for direct recruitment from the Bar in the cadre of District Judge for the year, 2022 in accordance with O.S.J.S. and O.J.S. Rules, 2007 and subsequent amendments.
- 2. THE LAST DATE FOR RECEIPT OF APPLICATION: 21.11.2022

3. **ELIGIBILITY**;

A candidate in order to be eligible for direct recruitment to the post of District Judge from Bar must:-

- (a) Be a graduate in Law of a recognized University or an Institution recognized by the Government.
- (b) Be having at least seven years of practice as an advocate on 1st of April 2022.
- (c) Not be below 35 years of age and above 45 years of age as on the 1st of April 2022.

The maximum age limit shall be relaxed by 5 (five) years in case of candidates belonging to Scheduled Caste, Scheduled Tribe, SEBC and Women and by 10 (Ten) years in case of Persons with Disabilities (PwD).

4. <u>DISQUALIFICATION FOR APPOINTMENT</u>

No person shall be eligible for appointment to the service.

- (a) Unless he or she is a citizen of India.
- (b) If he or she is dismissed from service by any High Court, Government or Statutory or Local Authority.
- (c) If he or she has been convicted of an offence involving moral turpitude, or has been permanently debarred or disqualified by any High Court or the Union Public Service Commission or any State Public Service Commission from appearing in any examination or selection conducted by it.
- (d) If he or she directly or indirectly influences the recruiting authority by any means for his or her candidature.
- (e) If he is a man and has more than one wife living, and if a woman has more than one husband living or has married a man who has already another wife living.
- (f) Unless he or she is able to speak, read and write Odia.
- (g) Unless he or she has passed a test in Odia equivalent to Middle School Standard.

Contd......P/2

5. SCALE OF PAY:- Rs.144840 - 194660 /- with usual D.A. and other allowances as admissible from time to time.

6. VACANCY POSITION: - 25 (TWENTY FIVE)

The category wise vacancy position along with reservation thereof is given below.

SI. No. Category		No. of Posts	
1.	Unreserved	12	(Women - 4)
2.	SEBC	03	(Women - 1)
3.	Scheduled Caste	04	(Women - 1)
4.	Scheduled Tribe	06	(Women - 2)
	TOTAL	25	(Women - 8)

- a) In the event of non-availability or availability of insufficient number of eligible women belonging to any particular category, the vacancies or, as the case may be, the remaining vacancies shall be filled up by male candidates of that category.
 - b) In the case of non-availability or availability of insufficient number of candidates of any reserved category of S.C., S.T., S.E.B.C., the vacancy shall be filled up by the candidates of the unreserved category.
 - c) To the extent of 4 (four) per centum of the vacancies shall be reserved for persons with benchmark disabilities having physical disability as specified in the Schedule to the Rights of Persons with Disabilities Act, 2016 (49 of 2016) excluding cerebral palsy.
 - d) The reservation for different categories in the Direct recruitment of District Judges from the BAR shall be in accordance with the provisions made under relevant Acts, Rules, Orders or Instructions issued by the State Government from time to time.

7. PERIOD OF TRAINING & PROBATION

Every candidate recruited as District Judge by Direct Recruitment shall undergo a course of training under Rule-30-A and all these appointees shall be on probation under Rule-33 of O.S.J.S & O.J.S Rules 2007.

8. APPLICATION FEE

Every application shall be accompanied by a Bank draft of Rs. 750/(Rupees Seven hundred fifty) only drawn in favour of the Registrar (Judicial),
Orissa High Court, Cuttack payable at S.B.I. (Main Branch), Cuttack. The fees
paid in connection with the application will not be refunded in any case.

Candidates belonging to Scheduled Caste and Scheduled Tribe and Persons with Disability are exempted from payment of application fee.

9. CERTIFICATES / DOCUMENTS TO BE FURNISHED

A candidate must submit self attested true copies of the following documents with his / her application.

- (1) Matriculation/ H.S.C.E. or equivalent Certificate in support of his / her age.
- (2) Bachelor's Degree in Law.
- (3) Certificate from the concerned District Judge / Judicial Officer in charge of the District Judge of the district, showing the period of his/her practice at Bar, issued within a period of 3 (three) months prior to the last date of receipt of the application.
- (4) Four recent passport size photographs signed by him / her on the lower portion of the front side.
- (5) Original Bank Draft amounting to Rs. 750/- (Rupees Seven Hundred Fifty) only.
- (6) Character Certificates from two Gazetted Officers, issued within a period of **3 (Three) months** prior to the last date of receipt of the application.
- (7) The candidates belonging to the category of S.C., S.T. and S.E.B.C. shall furnish the certificate from the Competent Authority indicating their respective category.
- (8) The candidates with benchmark disabilities having physical disability shall furnish medical certificate or disability certificate from the Competent Medical Board or Authority indicating their benchmark disability.
- (9) Two adequately stamped self-addressed envelopes for correspondence by Speed Post / Registered Post.
- (10) Certificate from the competent authority in proof of passing Odia of Middle School Standard.

10. SCHEME OF EXAMINATION

The Examination shall be conducted in accordance with the provisions of the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007 and Subsequent amendments.

(A) Written Examination

The Written examination shall be on the following three papers each carrying 100 Marks with a duration of 2 (Two) hours for each paper as follows.

PAPER-1

(1)	The Code of Civil Procedure	30 marks			
(2)	Personal Law	30 marks			
(3)	The Transfer of Property Act, the Specific Relief Act, the				
	Limitation Act, the Law of Contract, the Odisha				
	Consolidation of Holding and Prevention of Fragmentation	40 marks			
	of Land Act, the Odisha Estate Abolition Act, the Odisha				
	Land Reforms Act and Law of Motor Accident Claim				

Total - 100 Marks

30 marks

PAPER-2

The Code of Criminal Procedure

(2)	The Indian Penal Code	30 marks			
(3)	The Indian Evidence Act	30 marks			
(4)	The Narcotic Drugs and Psychotropic Substance Act, the				
	Food Safety and Standard Act, 2006, The Prevention of				
	Corruption Act, the Essential Commodities Act, the	10 marks			
	Environment Protection Act, Water (Prevention and Control				
	of Pollution) Act, 1974, the Scheduled Castes and the				
	Scheduled Tribes (Prevention of Atrocities) Act, 1989 & the				
	Protection of Women from Domestic Violence Act, 2005.				

Total - 100 Marks

PAPER-3

General English:-

(1)	Translation from Odia to English (ten lines)	10 marks
(2)	Re-translation from English to Odia (ten lines)	10 marks
(3)	A short Essay of Maximum 150 words	30 marks
(4)	Precis writing consisting of maximum 300 words	30 marks
(5)	1 (one) passage of maximum 500 words with 5 questions	20 marks

Total - 100 Marks

(B) Interview: -

- (1) Interview shall carry 30 marks.
- (2) Candidates shall be called for interview in the proportion of 1:10, provided that such candidates have obtained at least forty five percent of marks in each of the written papers and fifty percent of marks in aggregate.

(C) Merit List:-

The final merit list shall be prepared on the basis of marks obtained in the Written Test and Interview:

Provided that a candidate shall not be included in the merit list unless such candidate secures a minimum of 40% of marks in interview.

11. MEDICAL BOARD

The selected candidates must be physically fit and shall be required to appear before the State Medical Board before final appointment.

12 Note:-

- (1) Applications complete in all respects must be addressed to The Registrar, Examination, High Court of Orissa, Cuttack, 753002 only by Registered post or Speed post so as to reach this office on or before 21.11.2022.
- (2) Incomplete and/or defective applications and applications received after due date shall be summarily rejected. No correspondence in this regard shall be entertained.
- (3) Envelope containing application must be inscribed "District Judge Examination, 2022".
- (4) List of eligible applicants shall be published in the Court's Website / Notice Board.
- (5) No. T.A. will be allowed to the candidates.
- (6) At the time of interview / viva-voce test, the candidates are required to produce the Original Certificates, failing which they shall be debarred from the interview / viva-voce.
- (7) Canvassing in any form will be a disqualification.

Date: 05.11.2022 Place: Cuttack

Registrar, Examination, Orissa High Court, Cuttack

FORMAT

Affix recent Passport size Photograph

Ap Ad	plication for the post of:/ [Date	_					
1.	Name of the Applicant (In Block Letters)	:						
2.	Father's / Husband's Name	:						
3.	Permanent Address							
4.	Present Address	:						
5.	Nationality	:						
6.	Religion	:						
7.	Sex							
8.	Category	•						
9.	Date of Birth (As recorded in H.S.C.E. / Equivalent Examinat	ion)						
10.	Age as on 01 .04. 2022	: Year Month Days						
11.	Educational Qualification	:						
12.	Length of Bar Practice as on 01.04.2022							
13.	Whether in practice at the Bar On the date of application.	· :						
14.	Mother Tongue		-					
15.	Bank Draft	: NoDate						
16.	Mobile Phone Number	:						
17.	E-mail Id	:						
DECLARATION								

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect before or after the interview / viva- voce,

action can be taken against me by the High Court.

Place: Date:

FULL SIGNATURE OF THE APPLICANT